NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 205
IA No. 272/JPR/2022
IA No. 125/JPR/2023
CP No. (IB)- 23/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Manoj Jain Prop. Maxwell India **...Operational Creditor/Applicant**

Versus

Romesh Power Products Pvt. Ltd. **...Corporate Debtor/Respondent**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the RP : Satyendra Prasad Khorania
For the Bank : Roopender Singh, Law Officer
Manilal Meena, Authorised Officer

ORDER

IA No. 125/JPR/2023:

These are the minutes of 6th meeting of Committee of Creditors as per the provision of IBC, 2016. These minutes are taken on record subject to just exceptions. **IA No. 125/JPR/2022** stands disposed of accordingly.

CP No. (IB)- 23/9/JPR/2020:

Heard Mr. Satyendra Prasad Khorania, RP present in person who submits that CoC the Corporate Debtor has resolved to withdraw the present CIRP proceeding of the Corporate Debtor. In this regard, an appropriate application will be filed during the course of the day. List the matter on 17.03.2023.

Sd-
(Prasanta Kumar Mohanty)
Technical Member

Sd-
(Deep Chandra Joshi)
Judicial Member

March 16, 2023

NK